

(23)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH : NEW DELHI

C.C.P. NO. 95/91 in  
O.A. NO. 1192/87

Decided on : 20.1.1992

Prem Narayan & Ors. ... Petitioners

-Versus-

S. M. Vaish & Ors. ... Respondents

CORAM

HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN  
HON'BLE MR. P. C. JAIN, MEMBER (A)

Shri S. K. Sawhney, Counsel for the Petitioners

Shri O. N. Mehta, Counsel for the Respondents

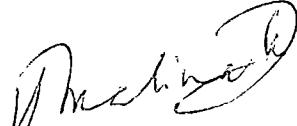
ORDER (ORAL)

(Hon'ble Mr. Justice V. S. Malimath, Chairman) :

In view of the submission of the learned counsel for the respondents that the judgment of the Tribunal has since been complied with, these proceedings are dropped and the rule is discharged. No costs.

as

( P. C. JAIN )  
MEMBER (A)

  
( V. S. MALIMATH )  
CHAIRMAN